

GOVERNMENT OF RAJASTHAN
LAW & LEGAL AFFAIRS DEPARTMENT

F.2(3)Nyay/2022

Jaipur, Dated: 25.7.22

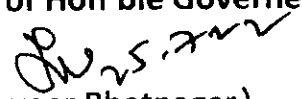
NOTIFICATION

In exercise of the powers conferred by sub section 1 of the section 11 of Criminal Procedure Code 1973 (Central Act No. 2 of year 1974) State Government, after consultation with the Rajasthan High Court hereby establish following Pilot Study Special Judicial Magistrate Courts for the period of one year from 01.09.2022 to 31.08.2023, for hearing of N.I. Act cases which will be transferred by the concerned District & Sessions Judge as per guideline passed in Suo Moto Writ petition (Criminal) No. 2 of 2020 by Hon'ble the Supreme Court of India as under:-

S.NO.	Name of newly created Court	Judgeship	place of sitting
1.	Pilot Study Special Judicial Magistrate (N.I. Act cases), Ajmer	Ajmer	Ajmer
2.	Pilot Study Judicial Magistrate (N.I. Act cases), Udaipur	Udaipur	Udaipur

Note:- Powers u/s 13(1) will be conferred by the Rajasthan High court.

By order of Hon'ble Governer,


(Praveer Bhatnagar)

Principal Secretary to the Government

RAJASTHAN HIGH COURT, JODHPUR

No. Gen./II/18/2020/1232

Date: 01/08/2022

Copy forwarded to the following for information and necessary action:-

1. All Registrars, Rajasthan High Court, Jodhpur/ Bench Jaipur.
2. Director, Rajasthan Judicial Academy, Jodhpur
3. Concerned District & Sessions Judges
4. Concerned Chief Judicial Magistrates
5. Concerned courts through District Judge
6. A.O.J. Confidential/ RJS Estt./ S.C. Estt./ Statistics/ Budget/ Building cell.
7. A.O.J. Computer Cell (for uploading the same on high court website) Rajasthan High Court, Jodhpur.


01/08/2022

REGISTRAR (RULES)